



2026:AHC-LKO:21923

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 528 BNSS No. - 1204 of 2026

Anoop @ Vinod

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko And 2
Others

.....Opposite
Party(s)

Counsel for Applicant(s)	: Arif Hussain
Counsel for Opposite Party(s)	: G.A., Sharad Kumar Chaturvedi

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Sri Shahnawaz Khan, Advocate on behalf of opposite party nos. 2 and 3 is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A. for the State, Sri Shahnawaz Khan, learned counsel for the opposite party nos.2 and 3 and perused the record.
3. Instant application under Section 482 Cr.P.C. (now under Section 528 B.N.S.S.) has been filed with prayer for quashing of the entire criminal proceedings of Case No. 02/2026 initiated against the petitioner in pursuance of the impugned charge-sheet No. 01 dated 25/11/2025 arising out of Case Crime No. 341/2025, under Sections 352, 351 (3), 64(1) of BNS (Corresponding sections are 504, 506, 376 of IPC) and 3/4 POCSO Act, Police Station – Safipur, District – Unnao, as well as the impugned cognizance and summoning order dated 01.01.2026 passed in the aforesaid case, on the basis of Compromise, pending before the court of Learned Additional. District Judge, Unnao.
4. The first and foremost submission of counsel for applicant is that the alleged victim was more than 18 years of age as the date of birth of the alleged victim was 27.07.2007 as per the marksheet and the date of incident is 03.08.2025, and therefore, the offence under POCSO has wrongly been charged against the applicant. The next submission is that no offence has been committed by the applicant and thereafter parties sat

together and they have amicably settled their dispute, which has been reduced in writing on 26.09.2025. He added that thereafter the applicant filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 17.02.2026, the verification was done and report has been submitted to this Court vide order dated 24.02.2026. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.341 of 2025 may be quashed.

5. Learned counsel for the opposite party nos.2 and 3 has also supported the contention of the learned counsel for the applicant and submits that parties have amicably settled their dispute and the opposite party nos. 2 and 3 have no grievance, hence, criminal proceedings against the applicant may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 26.09.2025 and said compromise has been verified on 24.02.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 341 of 2025.

8. In view of the above, as the applicant and opposite parties have entered into compromise on 26.09.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

9. Accordingly, criminal proceedings with regard to Case No. 02/2026

initiated against the applicant in pursuance of the impugned charge-sheet No. 01 dated 25/11/2025 arising out of Case Crime No. 341/2025, under Sections 352, 351 (3), 64(1) of BNS (Corresponding sections are 504, 506, 376 of IPC) and 3/4 POCSO Act, Police Station – Safipur, District – Unnao, as well as the impugned cognizance and summoning order dated 01.01.2026 passed in the aforesaid case are hereby quashed.

10. The compromise shall be part of this order.

11. The application is **allowed** accordingly.

12. Consigned to record.

(Shree Prakash Singh,J.)

March 26, 2026

Raj